

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH, CHENNAI.

O.A. No.178 /2024 [SZ]  
[Earlier O.A.No.192/2024 (PB)]

Between:

~~Kaka~~ Ashok

...Applicant.

and

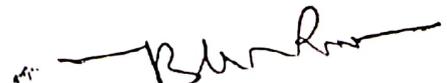
Pollution Control Board,  
through its' Member Secretary.  
New Delhi & 4 Ors.

...Respondents.

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Khammam,  
Dt.05-08-2025

  
Advocate for Respondent No.5

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Pollution Control Board,  
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New Delhi & Ors.

...Respondents.

COUNTER SUBMITTED BY RESPONDENT No.5  
M/s SRI VENKATESWARA EGG TRAYS INDUSTRY.

Respondent No.5-industry respectfully submits as under:

1] That, all the allegations made by applicant which are not specifically admitted and inconsistent with this counter are incorrect and denied. Applicant is put to strict proof:

2] That applicant alleging that, severe environmental and health issues, detrimental to well being of applicant and local environment are caused due to operating respondent No.5 Egg Trays Industry at Ramahandrapuram village, Aswapuram Mandal, Khammam Dist., Telangana State, are baseless, incorrect and denied specifically. Further, allegations that, respondent No.5 industry is consistently releasing waste materials in to agricultural fields nearby causing significant damage to fertile lands of applicant and negatively impacting livelihood of local farmers; and that, serious health concerns for elderly citizen and school children resulted due to proximity to respondent No.5 industry is imaginary and invented for the purpose of above case.

3] At the out-set, it is submitted that, as per Circular No.94/ TPSB/ Categorization/ HO/2016-911, dt.30-09-2020, issued by Telangana State Pollution Control Board, Hyderabad, "Manufacturing of Egg Trays" is envisaged under

For Sri Venkateswara Egg Trays Industry

K. V. S. S. S. S.  
PROPRIETOR

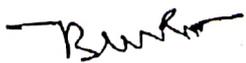
*[Signature]*  
(Advocate for R.S.)

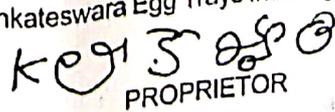
"Green" category of industries. Tealngana State Pollution Control Board , Regional Office, Kottagum - respondent No.1 authorities concerned have issued consent order No. 230824769363, Dt: 30-08-2023 in favour of respondent No.5- industry, to manufacture 10,000 bundles egg trays per month. Said consent order is valid up to 31-10-2038. Prior to sanction of said consent order, respondent No.5-industry has complied with necessary measures contemplated under Sec. 25 and 26 of Water (Prevention & Control of Pollution) Act. 1974 and U/Sec. 21 of Air (Prevention & Control of Pollution) Act-1981.

4] It is further submitted that, in the manufacturing process of egg trays, waste papers from paper factory is situated at Sarapaka village at about 10 Kms distance is used as raw material. No sort of chemicals are used during manufacturing process of egg trays. Large tanks ( 2No.s) with capacity of 2000 ltrs. were built for sludge settling and recycling of waste water and a septic tank with soak pit were built in factory premises, before commencing manufacturing of egg trays, as stipulated in consent order issued by respondent No.1- Pollution control Board.

5] It is humbly submitted that, during manufacturing process of egg trays, any sort of releasing water either within premises of the factory or outside the premises of the factory does not arise. Respondent No. 5 factory has been in operation by properly recycling waste water, since August 2023. Further, respondent No.5 also obtained statutory approvals/ licenses from several authorities concerned.

6] It is pertinent to submit that, factory premises of respondent No.5 is situated in the midst of eucalyptus plantation, in an extent of 100 Sq.yds., (with 80ft. x 100ft. dimensions) in Sy.Nos.190/129Ee, 190/129/E of Ramachnadrapuram village, bounded with:-

  
(Advocate for R/S)

For Sri Venkateswara Egg Trays Industry  
  
 PROPRIETOR

- East : Ac.4-04 gts land belong to Smt. Kanakamedala Lokeswari with eucalyptus plantation (proprietrix of respondent No.5 industry);.
- West : 40 ft. width road towards Vaddugudem village, later lands belong to Kodali Jagadeeswar Rao in Sy.No.190/132, and Kodali Mohan Rao in Sy.No.190/132, with eucalyptus plantation.
- North : Lands belong to Kanakamedala Senaka Krishna, Kanakamedala Ramakoteswr Rao, later Road towards Manuguru to Badrachalam
- South : Lands belong to Kodali Padmavathi, later lands of Chalamala Ramulu and Maddi Sailu in Sy.No190/130

7] It is humbly submitted that, school is situated to further East at a distance of about 500 mtrs. away and is separated by eucalyptus plantation in an extent of Ac.4-04 gts from factory premises of respondent No.5; A road of 60 ft. width situated to further North of respondent No.5- industry is separated with 200 mtrs., width, eucalyptus plantation. Said eucalyptus plantations around are existing, much prior to establishing respondent No.5- industry in the year 2023.

8] That, considering above circumstances, releasing waste water of any other materials in to nearby agricultural fields and causing of significant damage to any land belong to any third party or negatively impacting livelihood of any individual does not arise and said allegations are baseless and beyond any stretch of imagination. Further allegation that, proximity of government school to respondent No.5-industry is bereft of truth and allegations of health concerns either for community, particularly to elderly citizens or to school children is baseless and preposterous. More so, there is no Anganwadi School situated in Ramachanrapuram village.

9] It is further submitted that, above petition is with frivolous allegations and without any justification, motivate to extort money as black-mail tactics and deserves to be dismissed.

*[Handwritten Signature]*  
(Advocate for R.S)

For Sri Venkateswara Egg Trays Industry  
*[Handwritten Signature]*  
"PROPRIETOR"

Hence it is prayed that, the Hon'ble Tribunal may be pleased to dismiss above case in the interest of justice.

Ramachandrapuram,  
Nellipaka.

Dt. ~~05-08-2025~~

Verification: I, Smt. Kanakamedala Lokeswari, W/o Rama Koteswar Rao, age:58 yrs., Occ: business, Proprietor R/o M/s Sri Venkateswara Egg Tray Industry Ramachandrapuram-Nellipaka(Vg.), Aswapuram mandal, Bhadradri Kothagudem Dist. respondent No.5 herein, do hereby declare that, facts stated above are true and correct to the best of our knowledge and belief. Hence verified.

For Sri Venkateswara Egg Trays Industry

  
PROPRIETOR

Respondent No.5

Ramachandrapuram,  
Nellipaka.

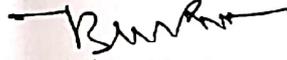
Dt. ~~05-08-2025~~



For Sri Venkateswara Egg Trays Industry

  
PROPRIETOR

Respondent No.5



Advocate for respondent No.5



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

Annexure No:1

R. Ravinder Reddy  
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91,  
Near Country Club, Uma Nagar,  
Begumpet, Hyderabad  
Email: jcee-zhyd-tspcb@telangana.gov.in

**BY REGD. POST WITH ACK. DUE**

**CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY**

**Order No. 272-KGM/TSPCB/ZO-HYD/CFE/2018- 226**

**Date: 03.05.2018**

**Sub:** TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sri Venkateswara Egg Trays Industry, Sy.No. 190/129/EE, 190/129/E, Nellipaka (V), Aswapuram (M), Bhadradi Kothagudem District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Industry's submission of CFE application received through TS-iPASS on 15.02.2018 at TSPCB, Regional Office, Kothagudem.
  2. TSPCB, Regional Office, Kothagudem verification report dated: 20.02.2018 received by Zonal Office, Hyderabad on 20.02.2018.
  3. Industry's request letter dated: 10.03.2018.
  4. TSPCB, Regional Office, Kothagudem report Lr.No.496/PCB/RO-KGM/CFE/2018-241, Dt. 16.04.2018 received by Zonal Office, Hyderabad on 19.04.2018.
  5. CFE Committee meeting held on 02.05.2018 at TSPCB, Zonal Office, Hyderabad.
  6. Industries undertaking letter dt : 02.05.2018

\* \* \*

1. In the reference 1<sup>st</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce Egg Trays using ETP sludge from paper mill as mentioned below, with a proposed project cost of Rs. 170 Lakhs (In words One Seventy lakhs only)

Proposed Product and By Product	Capacity
Egg Trays	10,000 Bundles / Month

2. As per the application, the above activity is to be located at Sy.No. 190/129/EE, 190/129/E, Nellipaka (V), Aswapuram (M), Bhadradi Kothagudem District.
3. The above site was inspected by the Environmental Engineer, Regional Office, Kothagudem, T.S. Pollution Control Board on 20.02.2018 and found that the industry is surrounded by **East:** Agricultural lands; **West:** Road; **North:** Agricultural lands; **South:** Agricultural lands.
4. The Board, after careful scrutiny of the application verification report of Regional Officer, Kothagudem, vide reference 2<sup>nd</sup> cited, recommendation by the CFE Committee meeting held on 02.05.2018 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

*Ravinder Reddy*

(Administrative R.S)

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

*M. Sub. 3/5/2018*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Sri Venkateswara Egg Trays Industry,  
Sy.No. 190/129/EE, 190/129/E,  
Nellipaka (V), Aswapuram (M),  
Bhadradri Kothagudem District.

*R. S. R.*  
(Advisor for R-S)

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
  - a. Industrial cooling.
  - b. Domestic purposes.
  - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

*B. S. Ravi*  
 (Advocate for R.S)

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

- This order is valid for a period of 5 years from the date of issue.
- The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office, Kothagudem regularly.
- As committed the industry shall shift the unit in case of any complaint against their industry for pollution problems, as per their letter dt. 02.05.2018.
- The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Process	1.0 KLD
2.	Domestic	0.5 KLD
	<b>Total</b>	<b>1.5 KLD</b>

5. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)
1.	Process	2000 ltrs per month
2.	Domestic	0.2 KLD

Effluent source	Standards to be complied	Mode of final disposal
Process (2000 ltrs per month)	---	Waste water shall be collected in the collection-cum-settling tank and shall be re circulated in the process.
Domestic (0.2 KLD)	---	Septic tank followed by soak pit.

- The industry shall collect the process effluents in the setting tank and shall re-circulate for the process.
- The Solid wastes generated shall not exceed the following breakup quantities:

HW / Solid waste generated	Hazardous / as defined HWM Rules, 2016	Mode of final disposal
Sand & Paper mud (50 kg/month)	--	Shall be utilised to fill low lying areas after drying.

- The industry shall take odour control measures to control odour within and outside the industry premises.
- The industry shall not discharge any waste water outside the plant premises under any circumstances.
- The industry shall not dispose any solid waste outside the factory premises.
- The industry shall install water meters to measure the actual water consumption and waste water discharge.
- The industry shall not cause any air pollution/dust nuisance in the surrounding environment.
- The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

*(Signature)*  
(Advocate for R.S)

14. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
15. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
16. The industry shall not take up trial production for expansion activity with out obtaining Consent for Operation of the Board.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. The industry shall comply with all the directions issued by the Board from time to time.
20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
21. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.

*3/5/2018*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Sri Venkateswara Egg Trays Industry,  
Sy.No. 190/129/EE, 190/129/E,  
Nellipaka (V), Aswapuram (M),  
Bhadradi Kothagudem District.

*Bunhan*  
(Advocate for R.S)

తీర్మానములు కాపీ సెల్లెషన్ గా మం. క్ర.సంఖ్య

జి|| అ.ప్ర. క్ర.సంఖ్య 2018

Annexure No:2

సభ్యుల పేరు	గ్రూపు	సంబంధ సంప్రదించు	చర్చలు - తీర్మానములు
ముద్రా (కొంట్రిబ్యూటర్లు) గారు (మొత్తం)	గ్రూపు		ది. 23-03-2018 తీర్చిన సెల్లెషన్ గ్రామీణులారా అంబేద్కర్ కార్యక్రమం ద్వారా 11 గంటలకు పొలకపేర్ల పట్టణ కార్యక్రమం పూర్తం చేయడం ఈ పనులకానికి సర్కారు ఉపసర్కారు గ్రూపులకు అనుకూల వచ్చిన ఇట్టి పనులకానికి అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
మోక్షమణి గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
పి.ఎం.ఎ. గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
ఎ.ఎ.ఎ. గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
2-కొంట్రిబ్యూటర్లు గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
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కొంట్రిబ్యూటర్లు గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
కొంట్రిబ్యూటర్లు గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
కొంట్రిబ్యూటర్లు గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.
కొంట్రిబ్యూటర్లు గారు (కొంట్రిబ్యూటర్లు)	గ్రూపు		ఇట్టి పనులకానికి ఈ సెల్లెషన్ గ్రూపులకు అనుకూల కార్యక్రమాలను ఏర్పాటు చేయాలి (కామిటీ) నిర్వహించాలి.

  
 (Advocate for R.S)



**Translation of Minutes of GP Meeting on 23-03-2018**

An emergency meeting of the executive body of the Nellipaka Grama Panchayat was held on 23/03/2018. As the President was absent on that day, Jikkula Jangamma presided over the meeting. The agenda was to discuss granting permission for the expansion of Sri Venkateswara Egg Trays and Industries.

Smt. Kanakamedala Lokeshwari, wife of Rama Koteswara Rao and a resident of Sarapaka village in Ashwapuram Mandal under the Nellipaka revenue division, had taken land on lease in the Nellipaka revenue area, bearing survey numbers 190/129/EE and 190/129/E. She submitted an appeal requesting permission to expand Sri Venkateswara Egg Trays and Industries.

The authorities in Bhadrachalam had granted land conversion to the pattadar through letters bearing RC No. 2703/2017 and 2702/2017, issued to K. Hariprasad for Survey No. 190/129/EE (1.20 acres) and K. Vijaya Krishnaswamy for Survey No. 190/129/E (1.20 guntas), covering a total of 3.00 acres. This land was leased by Smt. Kanakamedala Lokeshwari.

During the meeting, members deliberated on the request for granting permission to Sri Venkateswara Egg Trays and Industries. A vote was conducted under the presidency of Jikkula Jangamma. Out of the members present, eight voted in favor of granting permission, while two opposed it. Since the majority was in favor, the executive body resolved to approve the request.

  
(Advocate for R.S)

## GOVERNMENT OF TELANGANA

OFFICE OF THE DIST. TOWN AND COUNTRY PLANNING OFFICER, BHADRADRI  
KOTHAGUDEM DISTRICT

Annexure No:3

From  
The District Town & Country Planning Officer(FAC),  
Bhadradi Kothagudem (Dist),  
Kothagudem.To  
The General Manager,  
District Industries Centre,  
Kothagudem.

Lr. No: 11 / 2018 / DTCPO / BDKGM / TSIPASS , Date 11-04-2018.

Sir,

Sub:-**TS IPASS – Installations** - Office of the District Town and Country Planning Officer, Bhadradi Kothagudem District - Proposals of **M/S. Sri Venkateswara Egg Trays Industry, Represented By its Promoter Smt Kanakamedala Lokeswari W/o Rama Koteswara Rao, for establishing M/s Sri Venkateswara Egg Trays Industry in Sy No: 190/129/EE, 190/129/E with 99 HP in Nellipaka (GP), Ramachandrapuram (V) Aswapuram (M) over an area of 12140.46 Sq mts (( Acs 3-00 Gts) – Technical Clearance - Issued – Regarding.**

o/c Ref:- UID No. SML017000611459, dt. 15-02-2018 through online of TS-iPASS.

With reference to the subject cited it is to inform that, the proposals of **M/S. Sri Venkateswara Egg Trays Industry Represented by its Promoter Smt Kanakamedala Lokeswari for establishing M/s Sri Venkateswara Egg Trays Industry Unit in Sy. 190/129/EE, 190/129/E with 99 HP over an area of 12140.46 Sq mts ( Acs 3-00 Gts) in Nellipaka (GP), Ramachandrapuram (V) Aswapuram (M) have been examined and Technically cleared the plans under Sub- Section (2) of Section 120 of A.P.P.R Act 1994 (combined State), subject to the following conditions.**

1. The Panchayath Secretary, Nellipaka (GP), shall collect the Building Permit fee As per GO.MS.NO: 67, PR & RD, dtd 26-02-2002, and also all other fees and charges which are being collected for issue of Building permissions as per rules in force before release of the plans.
2. The owner / applicant has to pay the **Environmental Impact Fee** in the Treasury at Rs. 3/- per Square feet for buildings above 10,000 Square feet of entire Built up area as per G.O.Ms.No.34, Dt.17-06-2015 and G.O.MS.No.08, Dt. 24-02-2016 of Industries and Commerce Department. **Head of Account "0853-Non – Ferrous Mining and Metallurgical Industry, 102- Mineral Concessions, fee, rent, royalties, etc., SH(03)- Royalty on Environment Impact Fee".** The Panchayath Secretary has to strictly ensure that the applicant is paid the said Environmental Impact Fee before release of the plans. ( **The Gram panchayath secretary is informed to go through the said G.O.'s which are enclosed for calculation of Environmental Impact Fee and for payment of the said fee by the owner in the Treasury). In the present case the total built up area is 986.29 Sq mts which equals to 10616 Sq fts.**
3. The parking area, as shown in the plans shall be maintained by the applicant as per G.O.Ms.No.67, dt 26-02-2002 .
4. A building line of 4.5 Mtrs in front ( West) , 4.5 Mtrs in rear (East), and 4.5 Mts in (North), and 4.5 Mts in (South) shall be maintained as shown in the plans.
5. The applicant shall provide Rain Water Harvesting Pits in the site as shown in the plan as per rules.
6. The Panchayath Secretary shall thoroughly verify and confirm the boundaries of the site with reference to the ownership documents and others records available in the Gram Panchayath before release of the plans.

Contd.....on page-2



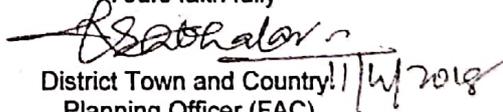
(Advocate for R.S)

7. This Technical Clearance of the plans does not confer any ownership rights over the proposed site. The owner shall be totally responsible for any title disputes or court litigations if any. This Department will not be responsible for any title disputes or court litigations. Basing on the ownership documents, G.P Resolution and other reports this technical clearance of plans is accorded.
8. The applicant shall obtain necessary NOC from the Pollution Control Board in this case, and other NOC's where ever required from the concerned Departments before releasing the plans by the Gram panchayath.
9. The owner/ applicant is responsible for proper disposal of solid waste generated by the Industry without causing any damage to the environment failing which the action will be taken against the Owner / Applicant under appropriate provisions .
10. Gram Panchayath shall release the plans only after fulfilling all the Conditions imposed by the concerned authorities before release of the plans.
11. Environmental aspects like provision of Greenery, T.S. Water land and Tree Act provisions etc. shall be complied with in such of the sites and schemes where these are applicable as per WALTA Act 2002.
12. Plantation of trees mandatory under "Haritha Haram" as per the G.O.Ms. No..228, dt 1-9-2016 MA&UD, Govt of T.S. and sufficient no. of plants are to be planted in the site.
13. The structural Engineer/Builder/Architect /Owner shall jointly and severally be held responsible for the structural stability of the building.
14. The owner / structural engineer are responsible for the safety of the workers working at the site.
15. The owner and the structural engineer/Architect shall make the construction as per sanctioned plan only.
16. The contractor takes all Risks Insurance policy for the construction period.
17. The applicant / Owner is responsible for any boundary / Title disputes over the site. This is only a technical clearance of plans and it will not give any ownership rights over the proposed site. This office is not responsible for any ownership disputes over the site. The technical clearance is given baing on the documents submitted.
18. The Technically cleared plans are assigned B.P O:02 / 2018 / DTCPO/BDKGM / INST.

The Technically cleared plans shall be released after fulfillment of the above conditions.

Encl: Plans

Yours faith fully

  
District Town and Country Planning Officer (FAC),  
Bhadradi Kothagudem Dist.

Cey  
11/4/2018

- 1) Copy to the District Panchayath Officer-Bhadradi Kothagudem with a request to pass the instructions to the Secretary Nellipaka (GP), for implementing the above conditions before release of the plans.
- 2) Copy to the Gram Panchayath Secretary Nellipaka (GP), Aswapuram (M), Bhadradi Kothagudem (Dist), for information and compliance.
- 3) Copy to the Asst Director Mines and Geogoly Dept-Bhadradi Kothagudem District for information.

No: 08/ 2018 / DTCPO/BDKGM/ INST.

  
(Advocate J.S. R.S.)

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT  
PROCEEDINGS OF THE REVENUE DIVISIONAL OFFICER :: BHADRACHALAM  
PRESENT: SRI. B.SIVA NARAYANA REDDY, M.A, M.Phil.

Annexure No:4

Rc.No.B/2703/2017

Dt: 04-01-2018

Sub: - LAND CONVERSION - Bhadradi Kothagudem District - Conversion of land from Agricultural land to Non-Agricultural purpose - Bhadrachalam Division - Nellipaka Revenue Village, Aswapuram Mandal - Land in Sy.No. 190/129/E, to an extent of Ac. 1.20 Gts - A/o. Sri. Kanakamedala Vijaya Krishna S/o. Rama Koteswara Rao, R/o. Chaitanya Enclave, Shivajinagar, Rajendranagar Mandal of Rangareddy District - Requested for conversion of Agricultural land to Non-Agricultural purpose - Order issued - Reg.

Read: -1. A/o. Sri. Kanakamedala Vijaya Krishna S/o. Rama Koteswara Rao, R/o. Chaitanya Enclave, Shivajinagar, Rajendranagar Mandal of Rangareddy District, through Meeseva Application No. LCR021700047711. Dt. 20.12.2017.

2. The Tahsildar, Aswapuram, Lr.Rc.No.B/06/2018, Dt: 04-01-2018.

3. Remittance of Rs. 11, 250/- by applicant vide challan No.0000009187, Dt. 04.01.2018 at SBI, Bhadrachalam.

-000-

ORDER:

Through the references, vide reference 1<sup>st</sup> read above A/o. Sri. Kanakamedala Vijaya Krishna S/o. Rama Koteswara Rao, R/o. Chaitanya Enclave, Shivajinagar, Rajendranagar Mandal of Rangareddy District, has applied for conversion of the land from Agricultural to Non-Agricultural purpose along with PPB/TD No.94948, with Khata No.1565, bearing Sy.No. 190/129/E, to an extent of Ac. 1.20 Gts, situated at Nellipaka Revenue Village, Aswapuram Mandal, Bhadrachalam Division of Bhadradi Kothagudem District. And the applicant has remitted the amount of Rs. 11, 250/- (Leven thousand two hundred and fifty rupees only) vide challan No:0000009187, dt. 04.01.2018 at SBI, Bhadrachalam branch of Bhadrachalam Town for land conversion fee @3% as per rules, and the request of the individual is verified through the Tahsildar Aswapuram, and the Tahsildar, Aswapuram has submitted the detailed enquiry report, along with prescribed check list and recommended for conversion proposals, to grant of conversion from Agricultural land to Non-Agricultural purpose vide reference read 2<sup>nd</sup> above.

Hence, permission is hereby accorded for conversion of the land from Agricultural land to Non-Agricultural purpose on the following terms and conditions.

1. The permission is issued on the request of the applicant and they are solely responsible for the contents made in the application.
2. The grant of permission can't be constructed that the contents of the application are ratified or confirmed by the authorities under the act.
3. The permission confirms that the conversion fee has been paid under the Act in respect of above agricultural lands for the limited purpose of conversion in to non-agricultural purpose.
4. It does not confer any right, title or ownership to the applicant over the above agricultural lands.
5. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
6. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
7. The authorities are not responsible for any incidental or consequential actions or any loss occurred to anybody or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.

Note: -Subject to condition that the water bodies irrespective of their nature if any should not be disturbed.

Revenue Divisional Officer

Bhadrachalam

*(Signature)*

*(Advocate for R-5)*

**SCHEDULE**

Sl. No	Village, Mandal & District	Sy.No.	Total Extent (Sy.No. wise)	Extent for which permission for conversion sought	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1	Nellipaka Revenue Village, Aswapuram Mandal of Bhadradi Kothagudem District	190/129/E	Ac. 1.20 Gts	Total Extent Ac. 1.20 Gts	Conditional Conversion

Bk-1, CS No 12/2018 & Dect.No 12/2018  
 Sub Registrar BURGAMPAHAD  
 Sheet 16 of 23  
 12/18



*[Signature]*  
 Revenue Divisional Officer  
 Bhadrachalam  
*[Signature]*  
 Revenue Divisional Officer  
 Bhadrachalam

Copy to. A/o Sri. Kanakamedala Vijaya Krishna S/o. Rama Koteswara Rao, R/o. Chaitanya Enclave, Shivajinagar, Rajendranagar Mandal of Rangareddy District.  
 Copy to the Tahsildar, Aswapuram, for information and necessary action.

*[Signature]*  
 (Advocate for R.S)

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GOVERNMENT OF TELANGANA  
FACTORIES DEPARTMENT

From  
The Director of Factories  
Bhurugula Rama Krishna Rao Bhavan  
5th Floor, B-Block  
Hyderabad  
Telangana-500063

To  
The Occupier  
M/S. SRI  
VENKATESWARA EGG  
TRAYS INDUSTRY  
1-  
119, MOTHEPATTINAGAR,  
Sarapaka, Burgampahad, K  
othagudem, 507128

LR.NO.D DIS /A/BKTD/26/2018 DT; 28-02-2018, Dated: 28/02/2018

Sir,  
Sub: Factories Act, 1948 - Plans of M/S. SRI VENKATESWARA EGG TRAYS INDUSTRY, Door No:  
190/129/EE, 190/129/E, NELLIPAKA, Nellipaka(V), Aswapuram(M), Kothagudem(D) - 507116 ,  
Approved - Regarding.

Ref: SML017000611459

The plans received through the reference cited are approved for 99 HP under factories act 1948 with  
subject to conditions .

- 1) window by ventilators shall be provided on the four walls at equivalent 3m distance .
- 2) Ridge roof ventilation shall be provided on the roof of machinery hall.
- 3) Necessary clearance /approvals hall be obtained from local authorities and ts pcb before  
commencement of mfg. process

*Burugula*  
(*Aswathi* job R.5)

Validity unknown  
Stamp: Dt: 28-02-2018  
BY: CHIEF INSPECTOR  
TELANGANA  
GOVT.

Note:

1) In respect of new factories manufacturing activity shall not be commenced unless a notice of occupation (License application in Form No: 2) accompanied by challan for requisite fee, etc., are submitted under Section 7 read with rule 4 (1) & (6) to the Inspector of Factories concerned.

2) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

A handwritten signature in black ink, appearing to be 'R. S. S.', with a horizontal line extending to the left.

(Advocate for R.S)



Annexure No:6

**GOVERNMENT OF TELANGANA**  
**LABOUR DEPARTMENT**  
**FORM - IV**  
**(See Rule 3 (4))**

**Auto Renewal of Registration Certificate**

**Reg. No. SEA/KOT/ACL/KG/0126497/2019**

This is to certify that Registration certificate No. SEA/KOT/ACL/KG/0126497/2019 of **SRI VENKATESWARA EGG TRAYS INDUSTRY** has been renewed under the Telangana Shops and Establishment Act 1988 for the period from 01/01/2025 to 31/12/2025

1	Name of the Employer	KANAKAMEDALA LOKESWARI
2	Father/Husband's Name	RAMA KOTESWARA RAO
3	Age of Employer	56
4	Name of Shop / Establishment	SRI VENKATESWARA EGG TRAYS INDUSTRY
5	Shop / Establishment Address	190/129/EE,190/129/E, RAMCHANDRAPURAM,NELLIPAKA,ASWAPU RAM,KOTHAGUEM
6	Number of Employees	15

**Registering Authority**

Name: MD. SHARFODDIN

Designation: ACL

Place: KOTHAGUEM

Signed Date: 03/12/2024

Note:

- This is a system generated certificate and does not require signature. This certificate can be verified at <https://labour.telangana.gov.in/> by furnishing the registration certificate number mentioned in the certificate.
- The validity of this certificate is further subject to the payment of annual fee and penalty (if any) from time to time failing which the registration will be deemed to be revoked.
- Fee Payments Between on or before 1st December there shall be No Penalty.
- Fee Payments after 1st December upto 31st December there shall be 25% Penalty.
- Fee Payments After 31st December there shall be 50% Penalty.

*(Signature)*  
 (Asha Kati for R.S)

BEFORE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN ZONE  
BENCH, CHENNAI.

O.A. No.178 /2024 [SZ]  
[Earlier O.A.No.192/2024 (PB)]

Between:

KaKa Ashok

...Applicant.

and

Pollution Control Board. through its  
Member Secretary, New Delhi & Ors.

..Respondents.

COUNTER SUBMITTED BY  
RESPONDENT No.5  
(M/s SRI VENKATESWARA EGG TRAYS  
INDUSTRY)

Filed by:

B Kalyan Rao,  
Advocate, Khammam  
E-mail:kalyanraob@gmail.com  
M: 9849546154

Advocate for Respondent No.5